

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.479/03

Friday this the 13th day of June 2003

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

V.Vijayakumaran Pillai,  
S/o. P.Vasudevan Pillai,  
(Aluvilayil) Kavitha Bhavan,  
Muthupilakadu P.O.,  
Poruvazhy (via) Sasthamkotta,  
District Quilon, Ex-casual Labourer,  
Southern Railway, Trivandrum Division.  
(By advocate Mr.T.N.Sukumaran)

Applicant

Versus

1. Union of India  
represented by the General Manager,  
Southern Railway, Chennai - 3.

2. The Divisional Railway Manager,  
Southern Railway  
Thiruvananthapuram - 14.

3. The Senior Divisional Personnel Officer,  
Southern Railway,  
Thiruvananthapuram - 14.

(By advocate Mr.Sunil Jose)

Resdpondents

The application having been heard on 13th June 2003, the  
Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

After making submission for quite sometime the learned  
counsel for the applicant seeks permission to withdraw the  
application with liberty to pursue the matter with the  
departmental authorities. Liberty is granted and the application  
is closed as withdrawn. No costs.

Dated the 13th day of June 2003

  
A.V.HARIDASAN  
VICE CHAIRMAN